

the Act, including :-

- Amendment to Rule 11 (2) of the PC and PNDT Rules, 1996 to provide for confiscation of unregistered machines and further punishment under the Act.
- Amendment to regulate the use of portable ultrasound equipment and services offered by mobile genetic clinics.
- 17 states with the most skewed child sex ratio have been identified for concerted attention. A meeting of health secretaries of these states was first convened on 20<sup>th</sup> April 2011, followed by several review meetings.
- Operational guidelines for Grant in Aid to Non-Governmental Organizations have been revised to ensure targeted use of resources for awareness generation of the Act.
- States have been asked to take advantage of funding available under NRHM for strengthening infrastructure and augmentation of human resources required for effective implementation of the PC and PNDT Act.

**Treatment for in-vitro fertilization under CGHS**

5026. SHRI BAISHNAB PARIDA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that all the treatment for in-vitro fertilization by women will now be borne by Government under CGHS scheme;
- (b) if so, the details thereof;
- (c) whether under this project women are eligible for 3 such cycles;
- (d) if so, the details thereof;
- (e) whether, in addition to the above, certain other incentives are also proposed to be given to such women opting for the treatment; and
- (f) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (d) Central Government health Scheme (CGHS) has introduced IVF (in-vitro fertilization) facility for the childless (CGHS beneficiaries to have a child through this modern technique. Under this initiative a maximum of Rs. 65,000/- per cycle is allowed for three fresh cycles of IVF procedure to be undertaken by the couple.

(e) and (f) No.